

Arising Out of PS. Case No.-117 Year-2026 Thana- SAKRA District- Muzaffarpur

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr. Sagar Kumar, Advocate

For the Opposite Party/s : Mr. Veena Kumari Jaiswal, App

CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH
ORAL ORDER

2 24-06-2026 Heard learned counsel for the petitioner and
the State .

2. Petitioner apprehends arrest in a case registered for the offences punishable under section 30(a) of Bihar Prohibition and Excise Amendment Act 2022 .

3 . As per prosecution case , 1987.815 liters of illicit liquor was recovered from the poultry farm of petitioner.

4. Learned counsel for the petitioner submits that no incriminating material was recovered from conscious possession of the petitioner. Petitioner has got no concern with the alleged recovery and he has been made accused in this case only on suspicion .

5 . Learned A.P.P. for the State opposed the prayer for bail of the petitioner and submitted that huge quantity of liquor



was recovered from poultry farm of this petitioner.

6. Considering the fact that petitioner is owner of the poultry farm from which huge quantity of illicit liquor was recovered, prayer for anticipatory bail of the petitioner is refused.

(Prabhat Kumar Singh, J)

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